- (b) During the last three years (2014-15 to 2016-17) and the current year 2017-18 (upto 27.07.2017), a total of 19 fighter aircraft of Indian Air Force have crashed.
- (c) Every IAF aircraft accident / incident is thoroughly investigated by a Court of Inquiry (CoI) to ascertain the cause of accident and the recommendations of the completed Court of Inquiry are implemented. Main reasons for these accidents were Human Error and Technical Defect.
- Training of pilots in the IAF is regularly reviewed to stay abreast of the latest teaching techniques utilising state-of-the art training aids. This is a continuous process.

Recruitment scam in the Army

1804. SHRI RAJKUMAR DHOOT: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that a recruitment scam in the Indian Army was recently unearthed in which unfit persons were given fitness certificates by taking bribes and recruited in the Army, if so, the details thereof; and
- (b) the action taken by Government or proposed to be taken by Government to prevent such scams in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) Recently an incident of malpractice during recruitment by the Recruiting Organisation at Army Recruiting Office, Jodhpur has been reported and the concerned officer has been arrested by the Civil Police.

(b) Recruitment in the Indian Army is carried out as per the laid down policy and procedures. The incidents of corruption are dealt as per extant rules and appropriate action is taken against those found culpable.

Production of F-16 fighter jets under Make in India

1805. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that India and US have agreed for transfer of sophisticated technology and production of F-16 fighter jets under 'Make in India' which are considered having an edge on other fighter jets;

- (b) whether certain restrictions under International Traffic in Arms Regulation (ITAR) shall not come in the way of transfer of certain special technological features like sensors and datalink, etc.; and
- (c) if so, how will it be possible for India to manufacture F-16 fighter jets to penetrate into international market?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir.

(b) and (c) Do not arise.

Changes in DPP

1806. SHRIMATI JAYA BACHCHAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has made changes in the Defence Procurement Policy (DPP) recently, if so, the details thereof; and
- (b) whether Defence Expo was held recently and if so, the details and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) The Defence Procurement Procedure, 2016 has come into effect from 1.4.2016. The revised procedure aims to ensure timely procurement of defence equipment through optimum utilization of allocated budgetary resources. DPP-2016 seeks to ensure the highest degree of probity, public accountability, transparency and fair competition in the process of procurement. The promotion of indigenization and self-reliance in defence is a key objective of the current policy.

(b) The ninth edition of Defexpo India was held from 28 to 31 March, 2016 at Goa. A total of 1030 companies, including 490 foreign companies from 47 countries, participated in the event.

Ill treatment of HIV positive soldiers

 $\dagger 1807$. SHRI MOTILAL VORA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is aware of the fact that soldiers of the Army who are found HIV positive in health check-up, are forced to tender resignation letter by creating pressure on them;

[†]Original notice of the question was received in Hindi.